## FINANCE DEPARTMENT

Hutatma Rajguru Chowk, Madam Cama Road, Mantralaya, Mumbai 400 032, dated the 1st January 2014.

## **NOTIFICATION**

Maharashtra Value Added Tax Act, 2002.

8

No. VAT 1513/C.R. 124/Taxation-1.—In exercise of the powers conferred by the proviso to sub-section (6) of section 20 of the Maharashtra Value Added Tax Act, 2002 (Mah. IX of 2005), the Government of Maharashtra, hereby exempt in the public interest, the late fee, to the extent specified in column (d), in respect of the returns specified in column (c) of the Schedule appended hereto, by the class or classes of dealers specified in column (b), subject to the conditions mentioned in column (e) of the said Schedule with effect from the 1st August 2012.

## Schedule

Sr.	Class or Classes of dealers	Returns eligible for exemption	Extent of exemption	Conditions
No. (a)	(b)	(c)	(d)	(e)
(1)	Dealer who have obtained new registration.	Returns of which due date fall at any time upto the end of the month, in which registration is granted to the dealer or the status of the dealer is shown as "Active" on the web site of the Sales Tax Department, as the case may be.	Whole of the late fee payable in respect of the returns specified in column (c).	Returns specified in column (c) shall be filed on or before the due date for the period of return containing the date of grant of registration or the status of the dealer is shown as "Active" on the web site of the Sales Tax Department, as the case may be.
(2)	Dealers whose Registration Certificate has been cancelled and has been restored subsequently by the order of the appellate authority or any court.	Returns whose due date fall between the date of issuing of the Registration cancellation order and date of passing or the registration restoration order.	Whole of the late fee payable in respect of the returns specified in column (c).	Returns specified in column (c) shall be filed on or before the due date for the period of return containing the date of restoration order passed by the appellate authority or any court.
(3)	Dealers whose effective date of the Registration Certificate has been modified in an administrative relief proceeding.	Returns whose due date fall between the 1st April of the year in which the dealer became liable for registration and the date of effect of the Registration Certificate, as it stood before grant of administrative relief.	Whole of the late fee, payable, in respect of the return/s, specified in column (c).	Returns specified in column (c) shall be filed on or before the date intimated by the authority empowered to grant administrative relief.
(4)	The dealers who are unable to upload the returns due to technical difficulties of the automation system of the Sales Tax Department of Maharashtra.	Returns whose due dates fall during the period when the technical difficulties of the automation system of the Sales Tax Department of Maharashtra existed.	Whole of the late fee payable, in respect of the returns specified in column (c).	(a) Commissioner or an officer designated by him shall be satisfied that due to technical difficulties of the automation system of the Sales Tax Department of Maharashtra, certain class or classes of dealers are unable to upload returns, specified in column (c).

**Note:**—In case of dealers, who have either paid the late fee or have adjusted the late fee against the refund for any of the returns, as the case may be, covered by this notification, then refund or adjustment of such amount shall not be permitted.

agreement along with land or interest underlying the land.

By order and in the name of the Governor of Maharashtra,

O. C. BHANGDIYA, Deputy Secretary to Government.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY SHRI PARSHURAM JAGANNATH GOSAVI, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004, EDITOR: SHRI PARSHURAM JAGANNATH GOSAVI.